

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

## **Hearing by Video Conferencing**

O.A. No.060/00719/2020

Chandigarh, this the 07th of October, 2020

## HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Ruldu Ram (P. No. 6971552) son of Sh. Nena Ram age 49 years working as Leading Hand Fireman (L.H.F.) 36 field Ammunition Depot (F.A.D.) – 909736 C/o 56 APO (resident of VPO Ghudda, P.O. Ghudda, Tehsil and District Bathinda – 151001) Punjab

....Applicant

(BY: Mr. Pankaj Mohan Kansal, Advocate)

#### Versus

- 1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi 110001.
- 2. The Officer In-charge Army Ordnance corps Records, (AOC Records), Ordnance Depot, Secunderabad- 9000453.
- 3. The Commandant, 36 Field Ammunition Depot (FAD), C/o 56 APO 900484.
- 4. Sh. Pritam Singh working as Leading Hand Fireman (L.H.F.) at 36 Field Ammunition Depot (F.A.D.)- 909736, through The Commandant, 36 Field ammunition Depot (FAD), C/o 56 APO 900484.

.....Respondents

#### ORDER(Oral)

### **SANJEEV KAUSHIK, MEMBER (J):**

- 1. Heard.
- 2. Learned counsel submitted that vide order dated 29.07.2020 (Annexure A-2), Respondent No. 4 was transferred, and now the applicant came to know that Respondent No. 3 has written to Respondent No. 2 vide



letter dated 08.09.2020 to post him in place of Respondent No. 4. He further submitted that the applicant has moved a representation dated 13.09.2020 (Annexure A-1) to the department which is pending consideration. He, therefore, prayed that the applicant would be satisfied if a direction is issued to the respondents to decide his pending representation in the light of O.M. dated 06.06.2014.

- 3. Considering the limited prayer made on behalf of the applicant, we dispose of the O.A., with a direction to the respondents to consider and decide the indicated representation (Annexure A-1) of the applicant in accordance with rules and policy, by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order and a copy thereof be duly communicated to the applicant.
- The disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK)
Member (J)

Place: Chandigarh Dated: 07.10.2020

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